TODAY'S CYBER AND ONLINE DISPUTES AND THEIR ADJUDICATION

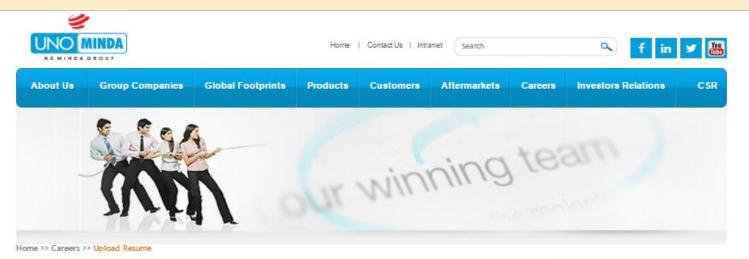


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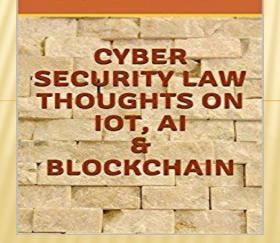


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Cybercrime-as-a-service a growing threat to India: Experts

Chethan Kumarl TNN | Updated: Jan 3, 2017, 05.25 AM IST



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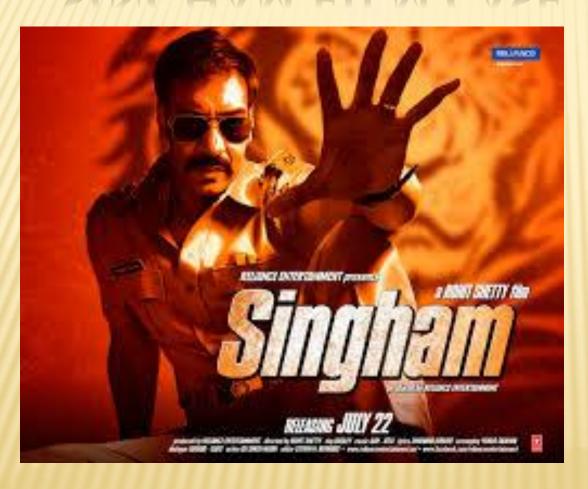
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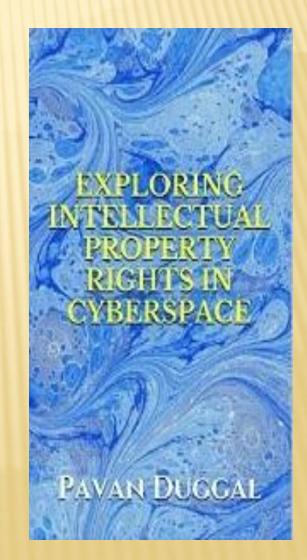
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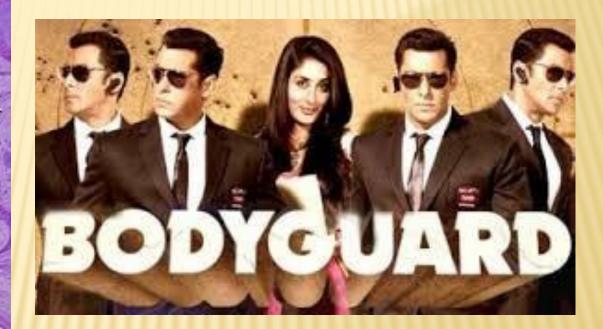




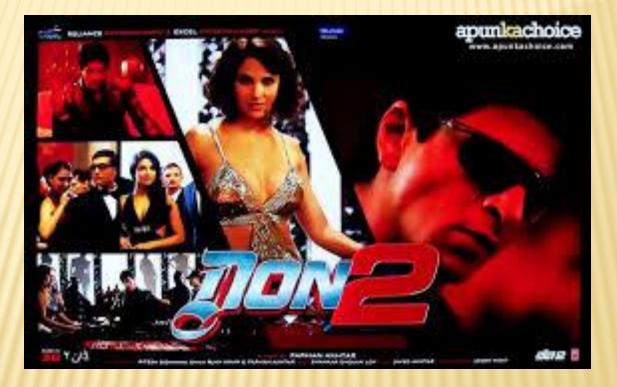
BODYGUARD FILM CASE

TRIPS & INTELLECTUAL PROPERTY RIGHTS IN INDIA

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DON 2 FILM CASE



UMASHANKAR CASE – A NEW CHAPTER

 > UMASHANKAR SIVASUBRAMANIAN VERSUS THE BRANCH MANAGER
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NEW PAYMENT MODES





Nobile Law

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Technical Definitions Legality of the mobile format Service Providers Liability Mobile Contracts Mobile Authentication Mobile Banking Mobile Banking Mobile Misuse Mobiles and Privacy Cyber Terrorism Mobiles and IPR Mobile Evidence Mobiles and Child Protection 2G Judgments and much more...

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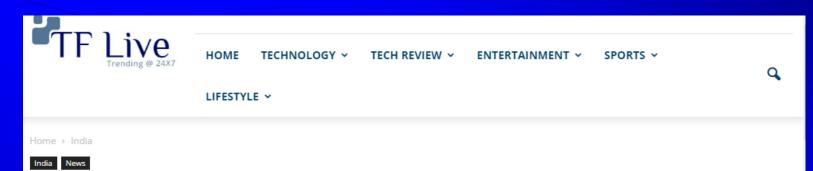
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ONLINE FAKE SCAMS





CYBERCRIME AS A SERVICE





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CYBER SECURITY LAW

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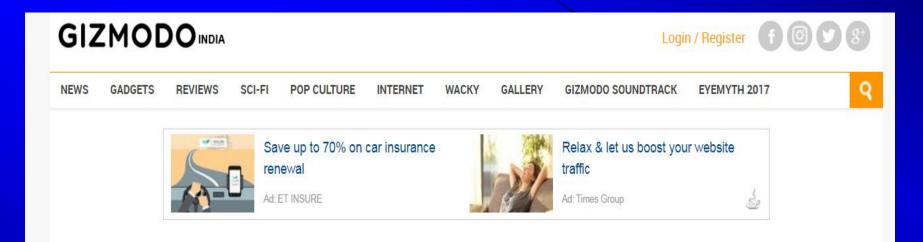
KANGANA RANAUT HRITHIK ROSHAN CASE



Equifax cyber attack







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www.techgig.com | techgig.com Oct 2, 2017, 08.31 PM IST

<u>RUPAY – INDIA'S OWN DIGITAL</u> <u>CARD</u>





NEW PAYMENT MODES







THIRD EDITION Mobile Law

Pavan Duggal

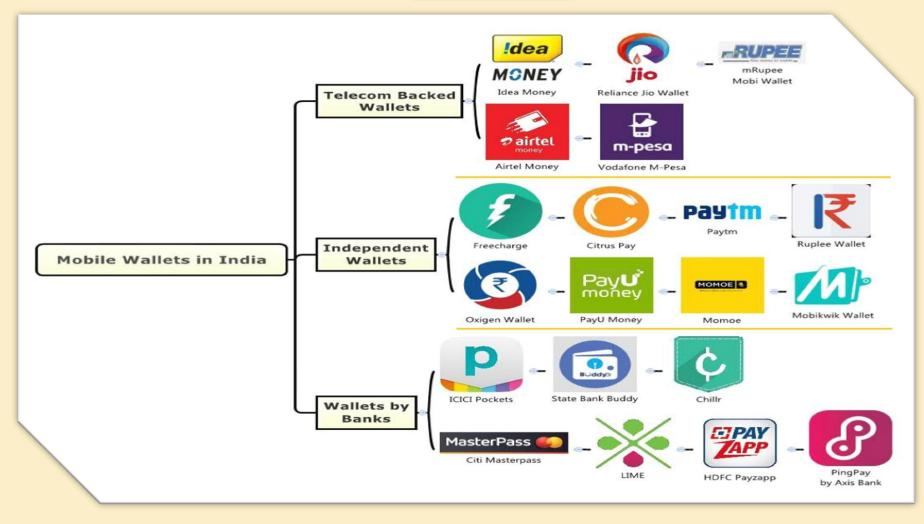


Technical Definitions Legality of the mobile format Service Providers Liability **Mobile Contracts** Mobile Authentication Mobile Banking **Mobile Crimes** Mobile Misuse Mobiles and Privacy Cyber Terrorism Mobiles and IPR Mobile Evidence Mobiles and Child Protection 2G Judgments and much more

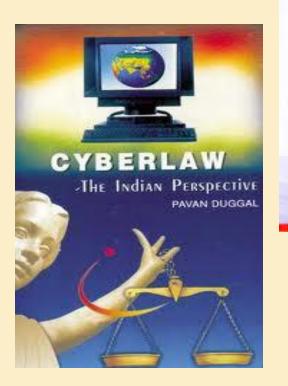
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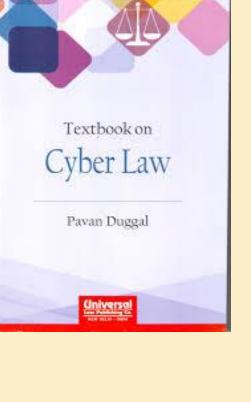
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MODES



CYBERLAW IN INDIA





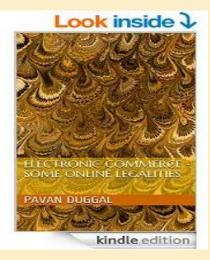
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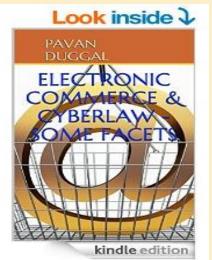
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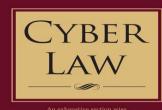
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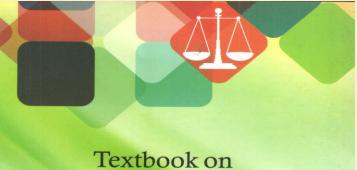


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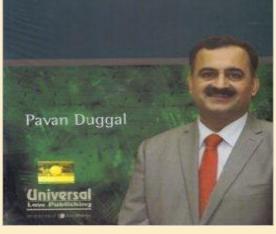
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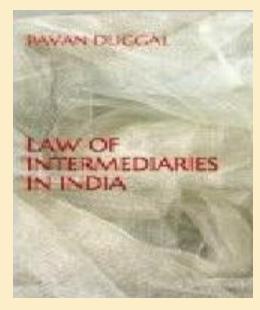




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Law of Intermediaries





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